

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No.: 234/2020
P.S.: PIA
U/s: 323/342/506/34 IPC
State Vs. Rahul Sharma

07.09.2020

Fresh application for release of vehicle Car Vitara bearing No. DL-6CR-5680 on superdari, on behalf of applicant, received by way of email.

Present: Ld. APP for the state is present for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 08.09.2020.



59
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 07.09.2020

FIR No.: 0207/2020

P.S.: PIA

State Vs. Rahul

U/s: 279/337 IPC

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

07.09.2020

Fresh application for release of vehicle Three Wheeler (Passenger) bearing No. UP 14ET8126 on superdari, on behalf of applicant, received by way of email.

Present: Ld. APP for the state is present for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 08.09.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 07.09.2020

Aakanksha Vyas
Munsif Magistrate
Room No. 03, 1st Floor,
Karkardooma Court, Delhi

FIR No.:408/20
P.S.: Krishna Nagar
State Vs. Unknown
U/s: 356/379 IPC

07.09.2020

Fresh application for release of Mobile VIVO S1 on superdari, on behalf of applicant, received by way of email.

Present: Ld. APP for the state is present for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 08.09.2020.



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(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 07.09.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No.03, Floor,
Karkardooma Court, Delhi

FIR No.:SHD KN 0314/2020
P.S.: Krishna Nagar
State Vs. Arun
U/s: 379/411/34 IPC

07.09.2020

Fresh application for giving directions to the IO of the case to provide copy of FIR to the Counsel of the accused, received by way of email.

Present: Ld. APP for the state is present for hearing through VC.

None for applicant through V.C.

Application perused. The Naib Court has informed the undersigned that the present accused has been formally arrested in FIR No. 314/20. IO is directed to supply the copy of FIR to the applicant/Ld. Counsel.

Copy of this order be given dasti to the applicant/Ld. Counsel. Copy of this order be also sent to the Ld. Counsel for applicant on his email ID.



sd
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 07.09.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Courts, Delhi

FIR No.:0313/2020
P.S.: Shakarpur
State Vs. Upender Gupta
U/s: 363/511 IPC & 25/54/59 Arms Act

07.09.2020

Fresh application U/s 437 Cr.P.C for bail on behalf of accused,
received by way of email.

Present: Ld. APP for the state is present for hearing through VC.

None for applicant through V.C.

Re-list for consideration on 08.09.2020.



(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 07.09.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No.03, Floor,
Karkardooma Court, Delhi

FIR No.:023007/19
P.S.: Shakarpur
State Vs. Azharuddin
U/s: 379/411 IPC

07.09.2020

Fresh application U/s 437 Cr.P.C for bail on behalf of accused,
received by way of email.

Present: Ld. APP for the state is present for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 08.09.2020.



sd
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 07.09.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

eFIR No.:0377/2020
P.S.: Krishna Nagar
State Vs. Unknown
U/s: 379 IPC

07.09.2020


Fresh application for release of Mobile Samsung S8 on superdari, on behalf of applicant, received by way of email.

Present: Ld. APP for the state is present for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 08.09.2020.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 07.09.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardeema Court, Delhi

FIR No. 435/2020
P.S.: Krishna Nagar
U/s: 279/506 IPC

07.09.2020

Present : Ld. APP for the State is present through Video Conferencing.
None for applicant through V.C

The present application for release of vehicle bearing **DL-4CAX 3840** on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Ranjeet Singh wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014 as follows:

"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be uploaded on the website of District Courts and a copy be also sent to the SHO PS concerned for compliance.



59
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 07.09.2020

Aakanksha Vyas
Magistrate (East) District
Room No. 05, Floor
Karkardooma Court, Delhi

FIR No.: 021477/20
P.S.: PIA
U/s: 379 IPC

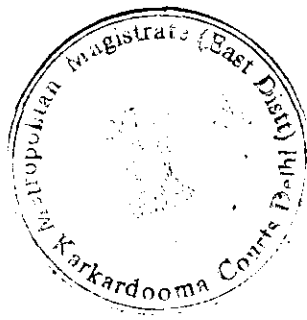
07.09.2020

Fresh application for release of vehicle No. HR38W-5054 on superdari, on behalf of applicant, received by way of email.

Present: Ld. APP for the state is present for hearing through VC.

None for applicant through V.C.

IO/SHO of PS concerned to file reply on 08.09.2020.



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(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 07.09.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, 3rd Floor,
Karkardooma Court, Delhi

FIR No.:0649/15
P.S.:Krishna Nagar
U/S: 323/341/380/387/506/34 IPC
Deepak Kumar Vs. Meenu Sirohi @ Rajni Sirohi & Ors.

07.09.2020

Present: Ld. APP for the state is present through VC.

Ld. Counsel Sh. Lakshya Joshi for the applicant is present through V.C.

Application perused. Status Report perused. Copy of the Status Report be supplied to the applicant/ Ld. Counsel, physically/email.

Application stands disposed off.



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(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 07.09.2020

FIR No.:363/2020
P.S.: Shakarpur
U/s: 279/337 IPC
State Vs. Asadulla

AAKANKSHA VYAS
Metropolitan Magistrate
Room No.03, Floor,
Karkardooma Court, Delhi

07.09.2020

Present : Ld. APP for the State is present through Video Conferencing.
None for applicant through V.C

The present application for release of vehicle Car bearing No. UP-17 AT-6358 on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Omprakash wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014 as follows:

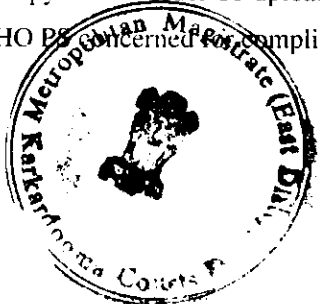
“Vehicles”

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. That the mechanical inspection of the vehicle in question has been conducted.
2. The vehicle in question was insured on the date of accident.
3. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
4. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
5. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
6. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
7. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be uploaded on the website of District Courts and a copy be also sent to the SHO PS concerned for compliance.



Sd
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 07.09.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No.:437/2020
P.S.: Krishna Nagar
State Vs. Ravi
U/s: 356/379/411 IPC

07.09.2020

Present : Ld. APP for the State is present through Video Conferencing.

None for applicant in person.

The present application for release of vehicle Motorcycle No. DL5SBQ 1190 on Superdari has been filed by the applicant.

Reply has been filed under the signature of ASI Rajbir Singh. Reply perused.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014 as follows:

“Vehicles”


1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. The vehicle is no more required for investigation.
2. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
3. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
4. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
5. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
6. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be uploaded on the website of District Courts and a copy of this order be also sent to the SHO PS concerned for compliance.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 07.09.2020

eFIR No.:00008/2020
P.S.: Shakarpur
State Vs. Unknown
U/s: 379 IPC

AAKANKSHA VYAS
Metropolitan Magistrate
Room No.03, Floor,
Karkardooma Court, Delhi

07.09.2020

Present: Ld. APP for the state is present for hearing through VC.

None for applicant through V.C.

Application perused. Reply of IO received and perused.
As per the reply of IO, the present E-FIR has been transferred to
PS: Yamuna Bank Metro Station. In view of the reply of IO, the
present application stands dismissed for want of territorial jurisdiction.

Copy of this order be uploaded on the website of District
Courts.



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(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 07.09.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No.: E-021159/2020
P.S.: PIA
State Vs. Deepak & arr.
U/s: 381/411/34 IPC

07.09.2020

Present : Ld. APP for the State is present through Video Conferencing.

None for applicant through V.C

The present application for release of vehicle bearing DL 1LY 5901 on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Rajesh Kumar wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014 as follows:

"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be uploaded on the website of District Courts and a copy be also sent to the SHO PS concerned for compliance.



sd
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 07.09.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No.: 218/2020
P.S.: Krishna Nagar
State Vs. Yogesh Gupta
U/s: 25 Arms Act

07.09.2020

Present: Ld. APP for the state is present for hearing through VC.

None for applicant has joined through V.C till 3:00PM.

Hence, re-list on 08.09.2020.



Sd
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 07.09.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor.
Karkardooma Court, Delhi

FIR No.:221/2020
U/s: 279/337 IPC
P.S.: PIA
State Vs. Rizwan

07.09.2020

Present: Ld. APP for the state is present through VC.

Ld. Counsel Sh. Ajay Tyagi on behalf of applicant through
V.C.

Ld. Counsel for the applicant has submitted that he is
ready to furnish FD in the sum of Rs. 50,000/- drawn in the name of
Court.

At request of Ld. Counsel for applicant, re-list on
08.09.2020.



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(Aakanksha Vyas)
MM-03 (East)/KKD Court
Delhi/ 07.09.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No.03, Floor,
Karkardooma Court, Delhi

FIR No.:517/17
P.S.:Krishna Nagar
State Vs. Sayed Salman & Ors.

07.09.2020

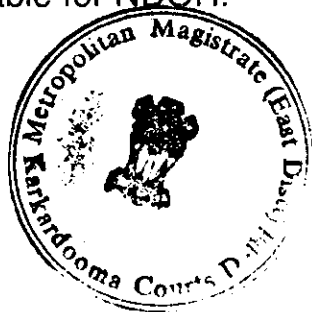
Present: Ld. APP for the state is present through VC.


IO ASI Lalit Sirohi through V.C.

IO ASI Lalit Sirohi has submitted that he has made enquiry from the accused persons, as per the directions of this court in the previous order. It is submitted by IO that accused Sayed Salman and Shadab have made the payment as required by the quashing order of the Hon'ble Delhi High Court dated 18.08.2020. However, the remaining accused persons have yet not made payments. Ld. Counsel for the remaining accused persons is present through V.C. and she submitted that the remaining accused persons shall make the above mentioned payment within a week.

Ahlmad has reported to the undersigned that Ld. Counsel Ms. Madhuri Bakshi for the accused is present in the courtroom and she has furnished receipts of complainant, as per which Sayed Salman and Shadab have paid Rupees One Lakh to her as per the order of the Hon'ble High Court of Delhi dated 18.08.2020.

Re-list on 16.09.2020. Issue fresh notice to the IO, returnable for NDOH.




(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 07.09.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

eFIR No.:0036/20
P.S.: Krishna Nagar
U/S: 379/411/34 IPC

07.09.2020

Present : Ld. APP for the State is present through Video Conferencing.
None for applicant through V.C.

The present application for release of vehicle **Bicycle** on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Jagannath wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State CRL. M.C. 4485/2013* and *CRL. M.A. No. 16055/2013* decided on 10.09.2014 as follows:

"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, number., registered owner and other necessary details of the vehicle;
2. IO shall take the colour photographs of the vehicle from different angles and also of the number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be uploaded on the website of District Courts and copy of order be also sent to the SHO PS for compliance.



sd
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 07.09.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkardooma Court, Delhi

FIR No.:015985/2020
P.S.: Shakarpur
U/s: 379 IPC
State Vs. Shokat

07.09.2020

Present : Ld. APP for the State is present through Video Conferencing.
None for applicant through V.C

The present application for release of vehicle Scooty bearing No. DL5SBW 9920 on Superdari has been filed by the applicant.

Reply has been filed under the signature of HC Praveen wherein it is submitted that there is no objection for the release of vehicle to the **rightful owner** only.

In view of the no objection of IO, oral arguments of Ld. Counsel for applicant are dispensed with.

The Hon'ble High Court has observed in *Manjit Singh V. State* CRL. M.C. 4485/2013 and CRL. M.A. No. 16055/2013 decided on 10.09.2014 as follows:

"Vehicles"

1. Vehicles involved in an offence may be released to the rightful owner after preparing detailed panchnama; taking photographs of the vehicle; valuation report; and a security bond.
2. The photographs of the vehicle should be attested and countersigned by the complainant, accused as well as by the person to whom the custody is handed over.
3. The production of the vehicle should not be insisted upon during the trial. The panchnama and photographs alongwith the valuation report should sufficient for the purpose of evidence.
4. Return of vehicles and permission for sale thereof should be general norm rather than the exception.

In these circumstances the aforesaid vehicle be released to the **rightful owner only** subject to satisfaction of the IO/ SHO about the following conditions:

1. IO shall prepare detailed panchnama mentioning the colour, appearance, Engine no. Chassis No., registered owner and other necessary details of the vehicle:
2. IO shall take the colour photographs of the vehicle from different angles and also of the engine number and the chassis number of the vehicle.
3. The photographs should be attested and counter signed by the complainant, accused and rightful owner.
4. IO shall get the vehicle valued from a proper valuer and shall take a valuation report in this regard from the valuer.
5. IO shall take the security bond of appropriate value from the rightful owner, taking into consideration the valuation report.

Copy of this order be uploaded on the website of District Courts and a copy be also sent to the SHO PS concerned for compliance.



SA
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 07.09.2020

AAKANKSHA VYAS
Metropolitan Magistrate
Room No. 03, Floor,
Karkareooms Court, Delhi

FIR No.:313/2020
P.S.:Shakarapur
U/S: 363/511 IPC
State Vs Upender Gupta

07.09.2020

Present: Ld. APP for the state is available for hearing through VC.

None on behalf of accused has joined through V.C.

On the LDOH also, none has joined through V.C. on behalf of accused. Hence, the present application is dismissed for non-prosecution.

Copy of this order be uploaded on the website of District Courts.



Sd
(Aakanksha Vyas)
MM-05 (East)/KKD Court
Delhi/ 07.09.2020